

(SHRI B P MAURYA) Sir, on behalf of Shri Annasaheb P Shunde, I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 —
  - (i) (a) Review by the Government on the working of the National Seeds Corporation Limited New Delhi, for the year 1972-73
  - (b) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon
  - (ii) (a) Review by the Government on the working of the State Farm Corporation of India Limited, New Delhi, for the year 1972-73
  - (b) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library See No LT-8161/74]
- (2) A copy of the Fertiliser (Control) (Second Amendment) Order, 1974 (Hindi and English versions) published in Notification No GSR 327 (E) in Gazette of India dated the 23rd July, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library See No LT-8162/74]

Merchant Shipping (Levy of Seamen's Welfare Fee) Rules, 1974, Annual Accounts of Commissioners for Port of Calcutta for 1972-73 and Gujarat Notifications under Motor Vehicles Act, 1939

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE) I beg to lay on the Table—

- (1) A copy of the Merchant Shipping (Levy of Seamen's Welfare Fee) Rules, 1974 (Hindi and English versions) published in Notification No GSR 807 in Gazette of India dated the 27th July, 1974, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958 [Placed in Library See No LT-8163/74]
- (2) A copy of the Annual Accounts of the Commissioners for the Port of Calcutta for the year 1972-73 and the Audit Report thereon (Hindi and English version) [Placed in Library See No LT-8163/74]
- (3) (i) A copy each of the following Gujarat Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat
  - (a) The Bombay Motor Vehicles (Gujarat Third Amendment) Rules 1973, published in Notification No G/G/73/189 MTA-7563-144-E in Gujarat Government Gazette dated the 19th July, 1973
  - (b) The Bombay Motor Vehicles (Gujarat Second Amendment) Rules 1974 published in Notification No G/G/74/77 MTA-1174-689-E in Gujarat Government Gazette dated the 18th April, 1974.

Committee on Sub-  
ordinate Legislation Report  
Inaccuracy in infor-  
mation given by Minister (Statt)

[Shri Pranab Kumar Mukherjee]

12 22 1/2 hrs

- (1) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications [Placed in Library. See No LT-8165/74]

PRESS COUNCIL (AMENDMENT)  
BILL

SECRETARY-GENERAL Sir, I lay on the Table of the House the Press Council (Amendment) Bill, 1974, as passed by Rajya Sabha

Annual Reports of IIT, Delhi and Technical Teachers' Training Institute (Western Region), Bhopal for 1972-73

COMMITTEE ON SUBORDINATE  
LEGISLATION

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D P YADAV) I beg to lay on the Table—

THIRTEENTH REPORT

DR KAILAS (Bombay South) I beg to present the Thirteenth Report of the Committee on Subordinate Legislation

- (1) A copy of the Annual Report (Hindi version) of the Indian Institute of Technology, Delhi, for the year 1972-73 [Placed in Library See No LT-8166/74]
- (2) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Western Region) Bhopal, for the year 1972-73 [Placed in Library See No LT-8167/74]

12 23 hrs

STATEMENT BY MEMBER PE  
ALLEGED INACCURACY IN CER-  
TAIN INFORMATION GIVEN BY  
THE MINISTER OF RAILWAYS

SHRI JYOTIRMOY BOSU (Diamond Harbour) On the 24th July, 1974 while intervening in the 'No-confidence Debate Shri L N Mishra, Minister of Railways stated—

Number of staff who will have break in service will come to 25 lakhs'

12 22 hrs.

MESSAGE FROM RAJYA SABHA

He repeated soon after that

SECRETARY-GENERAL Sir, I have to report the following message received from the Secretary-General of Rajya Sabha —

'I have already pointed out their number is 25 lakhs'

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Press Council (Amendment) Bill, 1974, which has been passed by the Rajya Sabha at its sitting held on the 7th August, 1974"

(Cyclostyled Debate dated 24-7-74 pages 1401 and 1402)

The Minister of Railways replying to Starred Question No 38 on the previous day i.e. the 23rd July, 1974 in a statement giving zone-wise break-up stated that the number of employees who got a break in their service as a result of the Railway strike in May, 1974 is "5,91,159".